











(2ND EDITION OF CHRIST TREATY DRAFTING AND NEGOTIATION COMPETITION)

2026



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About CHRIST (Deemed to be University)

Christ (Deemed to be University) is a prestigious educational institution located in Bengaluru, India. Established in 1969, it gained deemed-to-be-university status in 2008 under Section 3 of the University Grants Commission (UGC) Act of 1956. Renowned for its academic excellence, The University has emerged as one of India's leading private universities, offering a diverse range of undergraduate, postgraduate, and doctoral programs in fields such as arts, science, commerce, law, engineering, and management.

The university emphasizes holistic education, aiming to nurture intellectual, spiritual, social, and ethical dimensions of its students. Through a blend of rigorous academics, extracurricular activities, and community engagement programs, the University fosters a well-rounded education. With students from across India and over 60 countries, the University celebrates cultural diversity. The institution organizes events like cultural fests, international exchange programs, and seminars to promote inclusivity and global exposure.

The University's vision is rooted in the motto "Excellence and Service," aiming to cultivate compassionate, competent, and committed individuals. Its mission is to provide a nurturing environment that inspires learning, critical thinking, and ethical leadership. The University stands out as a beacon of educational excellence in India, shaping future leaders through quality education and a commitment to values. Its comprehensive approach to education ensures students are not only academically accomplished but also socially responsible citizens.

About School of Law

The School of Law at Christ University in Bangalore, India, is a prominent institution known for its commitment to academic excellence and holistic development. Established in 2002, it has rapidly gained a reputation for producing well-rounded legal professionals who are proficient in both theoretical and practical aspects of law. The School offers a range of undergraduate and postgraduate programs, including the five-year integrated B.B.A., LL.B. (Hons.), B.A. LL.B. (Hons.), a one-year LLM, and various diplomas and certificate courses. The curriculum is designed to provide a comprehensive understanding of legal principles while incorporating contemporary issues, ensuring that students are well-equipped to tackle the challenges of the legal profession.

One of the distinctive features of the School of Law is its emphasis on experiential learning. Students have ample opportunities for internships, moot court competitions, and legal aid initiatives, allowing them to apply their theoretical knowledge in real-world scenarios. The faculty comprises experienced legal professionals and academicians who not only impart knowledge but also mentor students, fostering an environment conducive to critical thinking and innovation. The school also regularly hosts guest lectures, workshops, and seminars featuring prominent figures from the legal field, further enriching the learning experience.

Located in the vibrant city of Bangalore, the School of Law benefits from its proximity to various legal and judicial institutions, enhancing students' exposure to the legal landscape. The infrastructure is modern, with well-equipped classrooms, libraries, and facilities that support collaborative learning. The School of Law at Christ University places a strong emphasis on values and ethics, aiming to cultivate socially responsible legal professionals. A holistic approach to legal education not only prepares students for successful careers in law but also instills a sense of duty towards justice and social change.

About the School of Law SDG Cell

The SDG Cell at the School of Law, CHRIST (Deemed to be University), serves as a dedicated platform to advance the United Nations Sustainable Development Goals (SDGs) through academic and community-focused initiatives. It aims to instill a sense of global responsibility among students by promoting research, discourse, and action on critical issues related to sustainability, equity, and inclusive development.

The Cell organizes a wide array of initiatives, including workshops, seminars, awareness drives, and collaborative events with experts, policymakers, and alumni. These initiatives not only foster a deeper understanding of the SDGs but also provide students with hands-on experience in designing innovative solutions to pressing global challenges.

By bridging theory with practice, the SDG Cell empowers students to become changemakers who contribute meaningfully to sustainable development. Committed to holistic learning and transformative action, the SDG Cell reflects the university's vision of nurturing socially responsible professionals equipped to address the complexities of an interconnected world.

Invitation to Participate

It gives us immense pleasure to present to you the Second Edition of CHRIST Treaty Drafting and Negotiation Competition 2026, organised by the Students of School of Law, CHRIST (Deemed to be University), Bengaluru. The Competition is scheduled to take place on the 13th of January, 2026. The theme for the competition is an amalgamation of "International Environmental Law", and "International Humanitarian and Security Law", explored through the lens of a complex modern interstate conflict involving ecological degradation, resource disruption, and humanitarian crises.

This competition is a unique and exciting opportunity for students, professionals, and practitioners committed to advancing global environmental governance. It aims to foster innovative thinking, collaborative problem-solving, and advocacy, encouraging participants to develop effective frameworks for addressing pressing ecological challenges.

As the world grapples with unprecedented environmental challenges, the role of international negotiation among countries in facilitating sustainable development has never been more critical. The legitimate regulatory frameworks not only guide state behavior but also shape the interactions between nations as they strive to protect our planet's vital ecosystems. In this context, treaty drafting becomes a vital tool for forging international cooperation and establishing binding commitments that can lead to substantial environmental improvements.

The Competition is designed to stimulate critical thinking about governing international environmental issues. Participants will engage in a rigorous process that mirrors real-world treaty negotiations, enabling them to grasp the complexity of multilateral negotiations and the intricacies of drafting effective legal documents. This competition is more than just an academic exercise; it is an opportunity to influence the future of environmental law and policy.

As we prepare for this exciting competition, we invite you to join us in our mission to shape the future of sustainability. By participating, you will not only enhance your own skills and knowledge but also contribute to a global dialogue focused on creating innovative legal solutions to some of the most pressing environmental challenges facing our planet today. Whether you are a student at the beginning of your journey in environmental governance or a seasoned practitioner looking to refine your skills, this competition promises to be a rewarding experience filled with learning, collaboration, and the chance to make a meaningful impact.

We look forward to receiving your applications and eagerly await the innovative ideas that will emerge through this competition. Together, let's contribute to a more sustainable and legally robust future for our planet.

Embrace the challenge. Draft the future.

Theme of the Competition

"Negotiating Peace in the Midst of Multidimensional Conflict:

Environmental Collapse, Digital Warfare, and Humanitarian

Fragmentation between Marvona & Kestrelia."

CTDNC 2026 turns a traditional border dispute between Marvona and Kestrelia into a layered conflict that roused participants' understanding. The conflict has transformed from a straightforward scuffle to a long-term rupture with serious political consequences not only for the region but also for the world. As a result of attacks on industrial corridors, agricultural belts, and transport routes, food security, energy supply chains, and cross-border trade have been affected, which in turn causes ripple effects that destabilize global markets and Sustainable Development Goals related to hunger, energy, and cities.

Participants are invited to produce a comprehensive, futuristic treaty that would be able to resolve one of the most complicated geopolitical crises of the 21st century as a theme of this year's edition. The war between Marvona and Kestrelia has escalated beyond mere fighting to become a complex web of territorial, environmental, informational, and socio-economic issues. Competitors are required to link international law, environmental governance, cyber norms, humanitarian safeguards, and conflict-resolution frameworks into a single treaty that is impartial, practical, and executable.

Therefore, the policy makers of the future taking part in the exercise should come up with a treaty that is well-balanced, inventive, and legally sound, which will be able to respond to the overlapping political, environmental, digital, and humanitarian issues. The document, in the end, should contain such elements as neutrality, sustainability, conflict de-escalation, and international cooperation and be a manifestation of global governance and responsible diplomacy.

Problem Synopsis

The collapse of the shared transboundary water system is a crisis that defines the conflict. The dismantled river basins, militarized control over reservoirs, and degraded ecological networks have led to the triggering of accusations of environmental warfare and the denial of water access. With the rise of the temperature and the failure of agricultural systems, the populations on both sides have to endure mounting humanitarian emergencies such as food shortages and loss of economic stability.

On top of these problems, cyber intrusions targeting medical networks, water grids, transport systems, and satellite infrastructure have emerged. Both parties accuse each other of violating their digital sovereignties, cyber sabotage, and information manipulation attempted to weaken morale and disrupt essential services. These digital hostilities, along with competing historical narratives and political distrust, have resulted in ideological polarization and deepening of territorial claims.

The displaced populations have to face more difficulties as their documentation has been destroyed, land records are contested, and institutions are weakened. On the other hand, international actors are still divided and finding it difficult to reconcile sovereignty claims with humanitarian obligations and regional security concerns. The crisis calls for a treaty framework that, among other things, accommodates political de-escalation, ecological restoration, cyber governance, minority rights, humanitarian guarantees, and mechanisms for stabilization in the long run without affirming any one-sided narrative.

Problem Statement of the Competition

The *Problem Statement* of the Second Edition of the CHRIST Treaty Drafting and Negotiation Competition 2026 can be found here.

Rules of the Competition

The Official Rules of the Second Edition of the CHRIST Treaty Drafting and Negotiation Competition 2026 can be found here.

Eligibility Criteria to participate

Individuals currently enrolled in any recognized institution/university/college located in India pursuing any degree shall be eligible to participate in the Competition.

Individuals shall participate in teams. Each team shall consist maximum of two members.

Registration Fee

The registration fee for students of CHRIST (Deemed to be University) is Rs. 400, while for participants from other institutions, the applicable fee is Rs. 500. Participants are required to register by completing the Google Form and attaching the proof of payment of the respective registration fee.

Competition Timeline

11th December 2025: Call for registrations

21st December 2025: Last date of Registration

22nd December 2025: Allotment of team codes and countries

22nd December 2025: Issuance of problem statement and allotment of countries

29th December 2025: Last day for submission

2nd January 2026: Announce 4 qualifying teams

13th January 2026: Final round

AWARDS AND MERITS

- The Team achieving the highest total score, combining marks from the Treaty and Negotiation Rounds, will be adjudged the Winners of CHRIST Treaty and Negotiation Drafting Competition and be awarded a cash prize of Rs. 4000.
- The Runner-Up Team award along with a cash prize of Rs. 2500 will be awarded to the team with the second-highest cumulative score from the Treaty and Negotiation Rounds.
- The Second Runner-Up Team award along with a cash prize of Rs. 1500 will be awarded to the team securing the third-highest cumulative score across the Treaty and Negotiation Rounds.
- All participants will receive a soft copy of the Certificate of participation. All finalists in the offline round, will receive the hard copy of the Certificate.

Guide on how to make the payment

Click this link to register: https://forms.gle/rwE9V9mkeox13eHE6

Within the google form, you will be directed to make the payment on an external site.

On that site, follow these <u>instructions</u> to ensure successful payment of the registration fee.

Under, Select Fee Name: Choose:- FEST

Under Select Category: Either Choose:-

- 1. Christ Treaty Drafting Competition 2025 Christite

 Or
- 2. Christ Treaty Drafting Competition 2025 External

Fill the details as requested, and make the payment.

Once done, click the **Get Receipt** option at the home page:

Fill out you details again:

Attach the pdf or screenshot of the receipt of payment in the google form:

Contact Information

For any further clarifications please contact: sdgslcu@central.christuniversity.in

Kindly Scan the below QR Code to Register



